

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-90 (PB)/2017

IN THE MATTER OF:

M/s. TV 18 Broadcast Ltd. Applicant/petitioners
Vs.
M/s. Amarpali Media Vision Broadcast Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)

For the Applicant/petitioner: Mr. Mayank Mikhail Mukherjee, Advocate

For the Respondent : Mr. Mayank Goel, in person
Mr. Monamshel Maring, Adv.
Mr. A. Aggarwal, Adv.
Mr. Shiv Priya, Mr. Ajay Kumar, Directors

ORDER

Learned Counsel for the non-applicant-respondent states that every information, which is sought by the Insolvency Resolution Professional shall be furnished on the date already fixed by him, i.e. on 16.09.2017. It is made clear that every information sought by the Insolvency Professional should be furnished failing which strict action will be taken against the non-applicant-respondent. Non-applicant-respondent shall also furnish all the details with regard to cash in hand and, if any,



income surrender to the Income Tax Department. The authentic copies of the documents shall be placed before the IRP.

List this matter on 22nd September, 2017.

-Sd-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

-Sd-

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

15.09.2017
V. Sethi